SHRI P. K. THUNGON : Nothing, Sir.

MR. CHAIRMAN: Now, may I ask the Hon. Member, who has moved this Bill whether she wants to withdraw the Bill or she wants to press it?

श्रीमती ऊषा प्रकाश चौधरी : पहले इन को बोलने दीजिये ।

MR. CHAIRMAN: He does not want to say anything.

SHRI P.K. THUNGON: Let me say, Sir. I have listened with attention to the Mover and whatever points she has made in her concluding speech, the Government will certainly keep them in mind and the Government will consider all the valuable suggestions which she has made in respect of economic conditions of Devdasis, in respect of social reforms, in respect of religious reforms etc.

It is very rightly said by many of the Hon. Members' that it is not only the law which will solve such problems, but the social awareness of the whole society and full cooperation of the society is necessary. Not only cooperation, but a stout opposition to such an evil system of the society, is necessary.

With these words I would like to thank the Hon. Member and also would like to request once again my good sister and courageous sister to agree to withdraw the Bill.

SHRI S. B. SIDNAL (Belgaum) : Sir, I had mentioned in my speech whether the Government is considering to appoint a Commission?

MR. CHAIRMAN: Everything is over now.

Madam, what do you want? Do you want to withdraw the Bill?

श्रीमती ऊषा प्रकाश चौधरी : सभापति महोदय, मन्त्री महोदय के विचारों में काफ़ी परिवर्तन होने लगा है और वह हमारी समस्या को समझ गये हैं । उन्होंने बहन शब्द बोला है, इस देश में बहन देती आई है, इस लिये भाई को भी सोचना चाहिये । उन्होंने बहन बोल कर इस काम की ज़िम्मेदारी ली है । मुझे मालूम है - आप अपने से यहां कुछ डिक्लेअर नहीं कर पायेंगे, लेकिन जो आपकी कुलीग हैं, कैबिनेट है और हमारी नेता हैं, उन के साथ इस बारे में ज़रूर बात कीजिये । इस संघर्ष में आप को हमारा साथ देना चाहिये, अन्यथा यह संघर्ष दूसरे ढंग से उठ सकता है, और वे देवदासियां आप के पास आ सकती हैं ।

इस लिये मुझे विश्वास है कि आप इस के बारे में पूरा कानून सरकार के ज़रिये यहां लाने की कोशिश करेंगे । इन शब्दों के साथ में इस बिल को वापस लेना चाहती हूं ।

MR.CHAIRMAN: I would like to ask the Hon. Member whether she would like to withdraw the Bill?

SHRIMATI USHA PRAKASH CHOUDHARI : Yes, Sir; I would like to withdraw the Bill.

MR. CHAIRMAN: The question is:

"That leave be granted to withdraw the Bill to abolish the practice of Devdasi and Murli in India."

The motion was adopted
The Bill was, by leave, withdrawn.

17.05 hrs.

SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL

(AMENDMENT OF SECTION 3. ETC.)

MR. CHAIRMAN : Now Mr. Mundackal may move* for his Bill being taken into consideration.

*Move with the recommendation of the President.

SHRI GEORGE JOSEPH MUNDACKAL (Muvattupuzha) : Sir, I beg to move.*

> "That the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, be taken into consideration."

Sir, I have introduced this Bill, in order to solve the difficulties of MPs. I will not take much time, because a few months back, my colleague Mr. Mool Chand Daga had moved a similar Bill. I am bringing only some points to the notice of this august House.

The Daily Allowance of Rs.51/- was fixed in 1969. The standard of living and the cost of living have increased very much since then. Railways were then giving a lunch for Rs. 4/-; now they have increased it to Rs. 10/-. For the last 14 years, we are getting the same DA. A few minutes back, our Finance Minister has increased the D.A. of the Government employees. The cost of living in Delhi has also gone up. We have to maintain two houses, one in Delhi and another in our constituency.

Then we have the washing charges. The cost of all these things are going up. So, I request Parliament to increase the daily allowance to Rs. 101/-.

The second point is about travel allowance. When we go to airport or railway station, we have to pay extra money from our pockets. We are getting only half the amount of what we are spending. So, I request Government to increase the mileage to Rs. 2/- per km.

The next point is if a Member expires, and if is a poor man, his family has to suffer heavily. So, I request Parliament to provide for insurance facilities to MPs, so that the Central Government may formulate a scheme for life insurance for us. Govt. should make the required contribution.

The fourth point is that the salaries and allowances received by Member under the provisions of this Act should be exempted from Income tax liability.

The fifth point is that—railway concession should be given to the dependents of MPs. You know that Government employees, and even bank staff, are getting railway concession for their family members. Once a year or at least once in two years they can travel anywhere in India—not only their children, but even the dependent father and mother can travel with the Government employee. Here, if I have two children, for one child I have to pay from my pocket, for bringing him to Delhi. So, I request that at least once a year the dependents of the MPs may be allowed to travel any where in India.

The sixth point is, now, the spouse can travel only once a session to Delhi or back, to her house. So, I have suggested :

> "3. In section 6B of the Principal Act—
>
> (i) for clause (iii), the following clause shall be substituted, namely :—
>
> "(iii) to one free non-transferable first class railway pass for the spouse, if any, of the member, which shall entitle the spouse to travel at any time by any railway in India."

so that she can come once or twice to Delhi, if there is any urgent need.

For ex-MPs., once free railway pass may be given. After the expiry of his term, if he wants to do some liaison work or to work for his former voters, he has now to pay from his pocket. Apart from pension and all that, I am only asking for a free railway pass.

In most of the Parliamentary constituencies, there are no STD facilities available for Members of Parliament. I request the government to make some arrangement for some trunk calls or some allowances may be given to the MPs for this purpose. In 1956, 15,000 free local calls were allowed to the MPs. Now that the telephone position has improved, I request the

* Moved with the recommendation of the President.

government to increase free local calls from 15,000 to 25,000.

Members of Parliament have to do a lot of correspondence with their constituents at their native places; they have to write so many letters when they are in their native places. For posting those letters, they have to pay from their pockets for stamps. I request the government to give some allowance for postage or to give some stamps for posting letters so that they can do their correspondence effectively in their constituencies.

When a Member of Parliament retries, he has to take all his luggage, books, Parliamentary papers and so many other things to his native place at his own expense. If a government employee retires, he is given free transport for carrying his things to his native place. I request the government to make some arrangement for carrying a Member of Parliament's luggage and other things to his native place free of cost.

Many Members of Parliament are coming from rural areas. They have to travel to lot in their constituencies for meeting people and finding out their grievances. Now the cost of petrol is very high and the price of a vehicle is also very high. I request the government either to give a free vehicle and put the limit on kms. per year or give some allowances so that they can travel in their constituencies effectively and contact people, their voters and represent their grievances in the Parliament also. The government can put a limit of 10,000 kms per year.

In foreign countries, Private Secretaries and secretariat staff are allowed for MPs. in Delhi, I am staying in North Avenue. For drafting and typing my letters, it is very difficult to get some typist at night. We should be provided some typing facilities or some secretariat arrangement should be made where MPs are living now just like you are giving medical facilities in all the dispensaries in different places in Delhi. Already this Bill was discussed a few months back. I have only tried to point out some of the difficulties which we are facing.

MR. CHAIRMAN : Motion moved;

"That the Bill further to amend the Salary Allowances and pension of Members of Parliament Act, 1954, be taken into consideration."

SHRI XAVIER ARAKAL (Ernaklimp) : I support the suggestion made by the hon. member regarding insurance for a sitting Member of Parliament in the event of his death. There should be some financial assistance given to him in the event of his death--when she is a Member of Parliament-because his life is more risky being a Member of Parliament. I request the government to take note of that suggestion.

17.13 hrs.

(MR. DEPUTY SPEAKER: *In the Chair*)

MR. DEPUTY SPEAKER : For that, you can have a group insurance scheme.

SHRI XAVIER ARAKAL : Yes, some sort of a group insurance scheme can be introduced.

श्री चन्द्रपाल शैलानी (हाथरस) : माननीय उपाध्यक्ष जी संसद सदस्यों के वेतन भत्ते और पेंशन से संबंधित संशोधन विधेयक कुछ महीने पहले इस सदन के माननीय सदस्य श्री मूलचन्द डागा जी द्वारा प्रस्तुत किया गया था। उस पर बड़ी गंभीरता से विचार किया गया था। उसी आधार पर माननीय सदस्य ने यह बिल प्रस्तुत किया है। यह सही है कि मौजूदा समय में महंगाई इतनी बढ़ रही है, परिस्थितियां इतनी बदल रही हैं कि पार्लियामेंट से संसद सदस्य को जो कुछ मिलता है उससे उसका खर्चा नहीं चल सकता। वैसे भी मैं यह मानकर चलता हूं कि संसद सदस्य बनना कोई ऐश-आराम की जिन्दगी जीना नहीं है। हम एक ऐसे मुल्क में पैदा हुए हैं जो गरीब मुल्क है। संसद सदस्य को जो तन्ख्वाह और सुविधाएं दी जाती हैं उसके कंपेरीजन में अगर हम देश

की जनता को देखें तो उससे कहीं वह ज्यादा दुखी हैं। जो लोग ज्यादा सहूलियतों की मांग करते हैं उनको मेरा सुझाव है कि बजाए संसद सदस्य बनने के वे कोई व्यापार करें या अपनी खेती-बाड़ी संभालें और अच्छी तरह से आराम का जीवन व्यतीत करें। यह तो जनसेवा है। इसमें जितना मिलता है उतने में ही गुजर-बसर करना चाहिए। लेकिन कुछ बातें ऐसी हैं जो वास्तव में अपनी जगह पर सही हैं।

यह बात सही है कि जनता की सेवा करना, देश की सेवा करना संसद सदस्य का परम कर्त्तव्य है। इसके लिए उसको जो सुविधाएं दी जाती हैं, उन पर विचार किया जाना चाहिये।

1952 में जब पार्लियामेंट के पहले चुनाव हुए थे उस समय जो वेतन और भत्ता संसद सदस्य को मिलता था उसमें काफ़ी बढ़ौतरी हुई है। सदस्य को सीधे जनता से संपर्क करना होता है। अपने क्षेत्र में जाना होता है। जहां तक मेरी जानकारी है अधिकतर सदस्य ऐसे हैं जो गरीब परिवार से या मध्यम वर्ग के परिवार से आते हैं। उनके पास इतना पैसा नहीं होता कि वे अपने क्षेत्र में जाकर जन संपर्क कर सकें और जनता की तकलीफों को अधिकारियों तक या सरकार तक पहुंचा सकें। इसी प्रकार हमको बहुत सी चिट्ठियां भी लिखनी होती हैं। अपने वोटरों को, फरियादियों को, शुभचिंतकों को पत्र लिखने होते हैं। लोगों के पत्रों का जवाब देना होता है। इसलिए तन्खवाह और भत्ते बढ़ाए जाएं इसका मैं समर्थन करता हूं।

विभिन्न राज्यों में एम० एल० एज़० की स्थिति हमसे अच्छी है। मैं उत्तर प्रदेश की ही बात बताता हूं। वहां पर मकान का किराया, पानी, बिजली का किराया, फर्नीचर का किराया नहीं देना पड़ता। उनको जो पैसा मिलता है वह नैट पैसा मिलता है। यहां पर मकान, बिजली, पानी, टेलीफोन, पर्दा, फर्नीचर सब का पैसा देना होता है। इनका सीधा असर पार्लियामेंट के मेंबर पर पड़ता है। मैं बहुत ही स्पष्ट बात रख रहा हूं। अगर कोई संसद सदस्य बेइमान नहीं है, हेराफेरी नहीं करता है तो जो उसको पैसा मिलता है उससे उसका काम नहीं चल सकता। इसलिए मेरा आपसे निवेदन है . . .।

MR. DEPUTY-SPEAKER : If a Member of Parliament has no other source of income, he is not able to manage himself. I correct him like that.

श्री राजेश कुमार सिंह (फिरोज़ाबाद) : ऐसा नहीं कर रहे हैं। इनका कहना यह है कि जब तक हेराफेरी नहीं करेंगे तब तक काम नहीं चलेगा। मतलब यह है कि हेराफेरी से चल रहा होगा। जो नहीं कर सकते हैं वे नहीं चला पा रहे होंगे। उनका कहना यह है।

श्री चन्द्रपाल शैलानी : मुझे - तरस आ रहा है माननीय सदस्य की समझदारी पर। क्या कहा जा रहा है और वे क्या समझ रहे हैं।

श्री राजेश कुमार सिंह : आप मुझे भाषा के बारे में ज्ञान न दें। जहां का मैं रहने वाला हूं वहीं के आप रहने वाले हैं।

श्री चन्द्रपाल शैलानी : आप सुनने की क्षमता तो रखिए कि मैं क्या कह रहा हूं।

श्री राजेश कुमार सिंह : फिर हेरा-फेरी में ले जा रहे हैं।

श्री चन्द्रपाल शैलानी : मुझे गलत समझा जा रहा है । मैंने कहा है कि जब दूसरे सोर्स हों तब कोई मेम्बर गलत रास्ते पर उतारू न हो जाए । मैंने कहा था कि जन-सेवा करना या राजनीति में आना कोई पेशा नहीं है । जो लोग इसको पेशा समझते हैं उनको ऐसा नहीं समझना चाहिए । यदि समझते हैं तो बिजनैस, खेती-बाड़ी या कोई और धन्धा करें और ऐशो-आराम की जिन्दगी बिताएं । पार्लियामेंट जितना देती है उसी से गुजर-बसर करनी चाहिए । मैं यह नहीं कहता कि तन्ख्वाह या भत्ते बढ़ाए जाएं लेकिन जो फैसिलीटीज मैम्बर्स को दी जाती है, वह पूरी मिलनी चाहिए । ऐसा कोई दिन नहीं है जब मेरे क्षेत्र अलीगढ़ से 50-100 आदमी न आते हों । उनको यहां आने पर ठहराना और खिलाना पड़ता है । इसलिए, मेरा निवेदन है कि मकान, पानी, बिजली और फर्नीचर का किराया समाप्त किया जाए और कांस्टीच्युऐंसी में घूमने के लिए ट्रान्सपोर्टेशन की सुविधा दी जाए । टाइपिंग या डाक-तार का खर्चा देने के लिए सरकार को गम्भीरता से विचार करना चाहिए । मूलचन्द डागा जी ने कुछ दिन पहले जो बिल पेश किया था, उस समय भी सांसदों ने अपने उद्गार ज़ाहिर किए थे । उसके बाद ही सरकार ने सेकण्ड क्लास में जो अटेन्डेन्ट चलता था उसको फर्स्ट क्लास के लिए अलाऊ कर दिया । इसके अलावा और भी सहूलियतें दी हैं ।

मैं चाहता हूं कि डाक-तार और टाईपिंग आदि की सुविधाएं देने पर भी सरकार गम्भीरता से विचार करे ताकि संसद सदस्य ईमानदारी, वफादारी और लगन से काम कर सके । इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं ।

श्री राजेश कुमार सिंह (फिरोज़ाबाद) : उपाध्यक्ष महोदय, मैं जब इस बिल के उद्देश्य, कारणों और कथन को देखता हूं तो मुझे कुछ अजीब सा लगता है क्योंकि आज का निर्वाह व्यय बहुत अधिक बढ़ गया है । माननीय सदस्य ने अभी जो कुछ कहा उनकी शुरुआत की बातों से मैं सहमत हूं लेकिन अन्त में वे घूमाकर फिर वहीं ले आए । इसमें कोई दो राय नहीं कि महंगाई बढ़ रही है । लेकिन क्या यह महंगाई सिर्फ सांसदों के लिए बढ़ रही है या पूरे देश में महंगाई है । ब्रिटिश पार्लियामेंट की पद्धति को देखेंगे तो आपको मुझसे ज्यादा जानकारी होगी । उन्होंने अलाउन्स मुकर्रर किया था, सेलरी वालो बात नहीं थी । हमारे यहां वेतन भी है । उनका मकसद था कि लोग जन-सेवा, समाज सेवा या राष्ट्रीय सेवा के लिए आगे आएं । डेमोक्रेसी का भी मतलब यही है कि जो लोगों के नुमाइन्दे बनकर आते हैं, जिन लोगों के द्वारा उन्हें भेजा जा रहा है उनकी खिदमत करने के लिए आये हैं किसी की नौकरी के लिए नहीं । पिछली बार भी एक माननीय सदस्य इसी प्रकार का बिल लाए थे और सरकार ने अप्रत्यक्ष रूप से बढ़ोत्तरी कर दी । जब इस बिल की चर्चा हिन्दुस्तान के करोड़ों लोगों में और कर्मचारियों में होती है, तब वे क्या सोचते हैं ? · · · (**व्यवधान**) मैं यह निवेदन करना चाहता हूं कि मैं पहले बोल लूं, उसके बाद आप बोल सकते हैं, इससे इन्कार करते हैं या नहीं करते हैं । मेरा कहना है कि अगर आपने वेतन और भत्ते बढ़ाने की बात है तो साथ साथ कर्मचारियों के भी बढ़ने चाहियें और सदस्यों से ज्यादा बढ़ने चाहियें । लेकिन वह नहीं बढ़ायेंगे, देरी में बढ़ाते हैं। माननीय सदस्य अभी मकान, बिजली, पानी और फर्नीचर की बात कह रहे थे । मैं तो देहात से आता हूं । मुझे मालूम है हिन्दुस्तान जैसे गरीब मुल्क में

यह कतई आवश्यक नहीं है कि सरकार की तरफ़ से माननीय सदस्यों को अपने क्षेत्र में जाने के वक्त कार दी जाय। पार्लियामेंट ने और विधान मंडलों ने जो सुविधायें रेल और बसों के चलने की दे रखी है यह कम नहीं है। हमें इस मुल्क की गरीबी को ध्यान में रखना चाहिये। यदि अपने लिये हम महंगाई की बात करते हैं तो पहले जनता की गरीबी की बात करनी होगी।

इस बिल में जो कहा गया कि कुटुम्ब के लोगों के लिये पास होना चाहिये, इससे में सहमत नहीं हूं। क्यों यह सहूलियत होनी चाहिए? आपको लोगों ने नुमाइन्दा बनाया है, आप ही सेवा कर रहे हैं, सारा कुटुम्ब नहीं, और आपने खुद अपने आपको समर्पित किया है सेवा के लिए। इसलिए अपने कुटुम्ब या फैमिली की बात नहीं होनी चाहिये। फिर तो एक तरह की जागीरदारी प्रथा शुरू हो जायगी। अतः देश की गरीबी की हालत को देखते हुए माननीय सदस्य से अनुरोध करूंगा कि वह इस बिल को वापस ले लें क्योंकि यह जनभावनाओं के विपरीत है। देश का नुमाइंदा नुमाइन्दा ही रहना चाहिये। अपने लिए सुविधायें पहले लोगों को उपलब्ध करा कर तब मांगनी चाहियें।

श्री एम० सत्यनारायण राव (करीमनगर): उपाध्यक्ष जी, जो बिल माननीय सदस्य लाते हैं इसका पूरी तरह से समर्थन करना तो मुश्किल है। लेकिन एक चीज़ से मैं सहमत हूं कि जितने भी सदस्य के बच्चे या माता पिता हैं, आप भी तमिलनाडु से आते हैं जो कि बहुत दूर है, अगर उनको दिल्ली लाना है तो अपने खर्चे से लाना पड़ता है जिस में काफ़ी दिक्कत पड़ती है। इसलिये यह सहूलियत जरुर मिलनी चाहिये। माननीय सदस्यों की कुछ आदत हो गई है यह कहने की ऐसा बिल लाने से लोग हमारे खिलाफ़ हो जायेंगे, वह हमारे बारे में क्या सोचेंगे। एक बात तो है जब हम यहां आते हैं तो सदस्य जितने भी हैं ईमानदारी से उनको अपना काम अन्जाम करना चाहिये। और अगर ऐसा नहीं कर सकते तो फिर हम कुछ नहीं कर सकते। इसलिये ईमानदार सदस्य को ईमानदारी से अपना अन्जाम करने के लिए यह सहूलियत दी जाय। मैं डेली अलाउन्स और सैलरी बढ़ाने के पक्ष में नहीं हूं। लेकिन जब बच्चों को लाना होता है तो अपनी जेब से खर्च करना पड़ता है जिसमें बड़ी दिक्कत होती है। हमेशा तो वह आते नहीं। जैसे स्पाउज के लिये सहुलियत है वैसे ही बच्चों और माता पिता के लिये भी सहुलियत होनी चाहिये।

दूसरे मैं उनकी यह बात भी जानता हूं कि जब हम अपनी कांस्टीट्यूएसी में जाते हैं तो ज्यादातर लोगों को मुसीबत होती है क्योंकि उनके पास अपनी कोई सवारी नहीं होती है। यह माना कि कुछ के पास कार है, लेकिन अधिक्तर सदस्यों के पास नहीं है। इसलिये जब कोई सदस्य अपनी कांस्टीट्यूएसी में जाना चाहता है, खासकर इंटीरियर में जैसे कि मेरा इलाका है जहां कि रेल भी नहीं है·· तो हम वह पास रखकर क्या करेंगे? अगर ऐसी जगह आप इस तरह की फैसिलिटी दें तो अच्छा रहेगा ताकि अपनी कांस्टीटुएन्सी में फिरा जा सके। शादी या विवाह या और कामों के लिये मैं नहीं कहता। अगर मेम्बर कांस्टीटुएन्सी में फंक्शन करता है तो वह सहूलियत देना मैं कोई गलत नहीं समझता। वह सुविधा बराबर होनी चाहिये।

इन्श्योरेंस की बात कही गई है। उसे पूरी तरह से मैंने एग्ज़ामिन नहीं किया इसलिये मैं कुछ अपनी बात ज़ाहिर नहीं कर सकता।

अभी हमारे अरकल साहब फरमा रहे थे कि इंश्योरेंस होना चाहिये। वह पीछे बीमार हो गये थे। वह एडवोकेट हैं और बहुत अच्छा कमा रहे थे लेकिन एम० पी० बनने के बाद प्रैक्टिस खत्म हो गई। बीमार होने के बाद इतनी मुसीबत में पड़े कि पार्टी की तरफ से मदद देनी पड़ी और बहुत से दूसरे लोगों ने मदद देकर उनको बचाया। वह मरने वाले थे। उनके बीवी-बच्चों की क्या हालत थी, मैंने देखी है। इसलिये उनका तजुर्बा है, तभी उन्होंने इंश्योरेंस की बात कही है। ऐसे लोगों को इन्श्योरेंस देने मैं कोई दुश्वारी नहीं है।

पोस्टल वगैरह की फैसिलिटी तो जरुरी है ही, वह तो लोगों की खिदमत के वास्ते है। डिपैंडेंट्स को यहां आने की सुविधा और रेलवे की सहूलियत और कांस्टीटुएन्सी में फिरने की सुविधा देना जरुरी है।

मेम्बर्स के अलावा मंत्रियों की हालत भी ठीक नहीं है। मैं मंत्री लोगों को भी फीड कर रहा हूं। उनकी सैलरी काफी नहीं है। ईमानदारी से अगर रहना हो तो मुश्किल हो जाता है। जितनेविज़ीटर्स आते हैं तो चाय पिलाना पड़ता है, मर्यादा रखनी पड़ती है। मैं समझता हूं कि उनके लिये भी कुछ करना चाहिये। लेकिन जहां तक मेम्बर्स का सवाल है, मैं समझता हूं कि ये दो चीजें बहुत जरुरी हैं।

MR. DEPUTY-SPEAKER: Now Mr. Sudhir Kumar Giri. We will complete it today. We have had a thorough discussion. Therefore, we want to complete this Bill today.

SHRI H.N. BAHUGUNA : (Garhwal) In fact, on this matter your view will be relevant. The House should constitute a Committee under your Chairmanship to finalise everything.

SHRI SUDHIR GIRI (Contai) : A few months back, hon, Member. Mr.Mool Chand Daga, brought a Bill and almost all the Members supported it except myself. On behalf of our Party I opposed the Bill and when I opposed it. , . .

MR. DEPUTY-SPEAKER: You would appose the Bill. But when the arrears are given, you go and take them.

(*Interruptions*),

MR. DEPUTY-SPEAKER: Mr. Giri, you oppose the Bill now, but when a concession is given, you should not accept it.

SHRI SUDHIR GIRI : No.

MR. DEAPUTY-SPEAKER: Is there any occasion when you hsve not accepted it?

SHRI SUDHIR GIRI: This should not be the principle. We opposed the Bill, and I still oppose the Bill.

MR. DEPUTY-SPEAKER: You may oppose the Bill. What I say is, supposing some concession is given, you don't refuse to take that concession.

SHRI SUDHIR GIRI: We may refuse if you want so.

MR. DEPUTY-SPEAKER: It is all right. Please go on.

SHRI SUDHIR GIRI : If you so want, we may refuse.

I oppose the Bill vigorously. (*Interruptions*). I oppose this Bill not on the ground that the M.Ps. who have been elected are to serve the people, but only on the ground that what facilities and salaries etc. We get are sufficient for performing our duties. That is why I oppose the Bill. I want to make one thing very clear—that we are representing the people. A vast majority of the people are living below the poverty line. The burden of increase in prices of the commodities has not only fallen on the Members of Parliament but on all the people of the country. Those people are dump and mute. They are groaning under heavy burden. They are hungry. Inspite of all this we have not turned our heart towards their hungry faces. We have been elected to Parliament. We have been making Parliament as an instrument for

increasing the facilities for the Members. This is not fair and proper. So long as the people remain hungry, we should not ask for more. I think the facilities now including the financial benefits are sufficient for us. These should not be increased.

In the eyes of the people, the image of the representatives of the people has gone down. This is mainly because of the fact that many representatives on being elected on a particular ticket of the party, sometime thereafter change their party and join some other party. This is called defection. This is against the principle of justice. This should not be allowed to continue. So, I say that the image of the people's representative has gone down.

MR. DEPUTY-SPEAKER : It is not defection. It is affection for some other party.

SHRI SUDHIR GIRI : The Members who defect should be asked to offer their explanation to the people who elected them.

To enable the Members of Parliament to discharge their duties efficiently, some secretarial service or assistance may be necessary. He may require the services of a stenographer or a typist. Government should make such assistance available to them.

I oppose the suggestion that the income of Member of Parliament should be free from income tax.

Facility for spouse to travel along with Members has already been granted. When they are travelling, she/he should be treated as a companion.

With these words I oppose the Bill.

SHRI S. B. SIDNAL (Belgaum) : I welcome the Bill on the following grounds.

Now-a-days there is lot of inflation. After a Member of Parliament gets elected, he cannot switch on to his original profession or business. He has to lose that if he wants to become a serious Member of Parliament. He may have been originally an advocate, a doctor or a businessman. To compensate the lose, facilities are to be provided to him. It may be the facility of transport, travel concession, increase in D.A. At least, when we are absent—away from the Session to our constituency—at least, B. A. and the minimum facilities should be continued. If facilities are not there, we cannot work and generally any-body cannot work. The Opposition Parties always tell one thing-oppose the Bill—and as you said they receive all facilities and comforts. Let them not be hypocrites in these things. Straight-away, every Member of Parliament should get minimum facilities to enable him to discharge his duties in a real way to the people. Philosophy has been taught from the other side that the country is poor and the people are sacrificing so much and all these things. I do understand that it is only the Congress-I which has been implementing all the programmes for the benefit of the poor than those people.

Now, for salary purposes, they want to oppose. But all the people who opposed last time have been the first to receive the comforts.

SHRI SUDHIR GIRI : Certainly not. I oppose it.

SHRI S.B. SIDNAL : Of course, if you oppose receiving and if you do not receive it, I welcome your step. We know that you have been opposing and receiving simultaneously. That is the good thing that you have been doing.

We get a D. A. of Rs. 51. This is the minimum facility. For the last 30 to 35 years, inflation has gone up thousand times up and to our counterparts—either he may be a Central Government servant or a State Government servant—every year, they get an increased allowance. In L.I.C. and in many of the banks, an ordinary Class IV employee gets more pay than a Member of Parliament gets. I know that the political party is an instrument of service rather than an ornament of decoration. In my opinion, it is not a luxury thing also. But one who is serving the people seriously and sincerely should be given minimum comforts. In Maharashtra Legislature, they have done it, In Karnataka. they have done it. In U.P., they have done it, I do not want to compare

with other countries like England and U.S.A. were rich people are there and where our counterparts are provided with so many facilities. Even in the local station when we want to see a Minister in his residence, we have to spend a minimum of Rs. 25 for taxi. If the Minister does not permit us to see immediately, then we have to pay a waiting charge of Rs. 10. The rent is always mounting up and the pressure simultaneously adds on us for work and money. We pay the taxi so much amount. At least, in the local station when we go and come, there should be some facilities. We do not want any monetary benefits. We do not want cash in hand.

Sir, one P.A. or steno on Sundays and every day for 2 hours in the morning must be provided, so that we can serve the people much better. Many times, we have to stand in queue in the 'typing pool' for getting a letter typed. Drafting or personal writing by an M.P. himself consumes a lot of time and when there is a steno by your side, you can go on dictating your notes to the steno.

As Members of Parliament, we receive representations from various institutions including religious and educational institution. If we do not have the courtesy to reply what will they think of us ? They will totally say that these people have no courtesy to give a line of reply. And if we reply, what is the postage ? What are the facilities we get to maintain and to enhance the status of the Members of Parliament and the Legislature ? There should be very good facilities. Otherwise, he will not be happy to serve.

Whenever we get salaries, there will be cut for electricity bill, telephone bill etc. Moreover, many times, wrong billing is done. As you know and everybody knows, it is a hard fact in the life of the Member of Parliament that whenever we are out of station, the rent of the telephone is mounting without our knowledge. Of course, many times, explanations are given that it might be due to some mechanical mistake or calculation mistake etc. Whatever it may be, these are the minimum difficulties. These are the difficulties. We have to maintain an establishment here and another establishment in the constituency also.

We have to tour our constituency. Unless we keep a pace with the public in knowing their grievances, we cannot be educated. Unless we receive representations from the people, we cannot be educated. If we do not place all their represention before the Parliament or before the Ministers concerned, we cannot do justice to the people. We have been sent here by the people to enable ourselves to help them.

What is the concept of a Member of Parliament or of a legislator? He has to be provided with minimum facilities in a decent way. A tolerable decency has to be maintained. Many guests come to us. At least a glass of water or half a cup of tea has to be given to them. There are many things. Sir, you know better than what I know. This is a genuine difficulty. We want more facilities. We do not want additional monetary benefit. We do not want to live any luxurious life. At least, minimum facilities should be given to Members of Parliament. If we are not given minimum facilties, the people will look down upon us. My hon. friend there was saying that ours is a poor country. Can we walk from house to house in a Parliamentary constituency? Is it an MIA's segment that we can cover it, say, 10 to 20 villages? My constituency covers around 100 miles. If we are to tour the whole constituency, God alone knows how difficult it is. But we have to tour our constituency. It is a very difficult task.

Proper transport facilities must be given-A Deputy Commissioner has at his disposal two or three cars. A Member of Parliament has sometimes to share it with him. When the officers and ourselves are compared, they themselves look down upon us. I honestly tell you from my experience. I am expressing the opinion from the personal experience that I have. Wherever you go to meet the Chief Minister or a Minister, we have to take a shelter either with some officer or somebody. This is how we cut a sorry figure before the officers.

How can we serve the interests of the people well ? We do not develop our personality because of this reason. Unless proper facilities are given, unless comforts are given, we cannot serve the people in a real way. That is why my request to the House is that there should be at least proper transport

facilities to be given to Members. About Rs. 100 every day should be given to meet the transport expenses or transport be provided for at least 2 hours a day. We do not want it all the time. We do not say that it should be at our disposal all the time and we go for a holiday or something like that. We require it at least for 2 hours a day to meet Ministers and to bring our guests. For all the 24 hours, we have to serve the people. Whenever a guest comes from the constituency, we do not know when he comes. We have been representing illiterate people. They do not write to us; they do not communicate; they do not phone. They come suddenly and we have to receive them. These are our genuine difficulties.

This has to be taken in a sporting manner. It is not that we want so many things. It is not that we are blowing hot and cold at the same time. Let us go into the hard facts. We have to maintain a status in the public and we have to maintain minimum decency, a tolerable decency, in the public life. Otherwise, we are looked down upon by the public as well as the officers. When we are looked down, with what face can we serve them? How can we impress upon them? All of us are not rich. If we have a poor salary, if we have poor comforts, the intellectual people will not be attracted to become Members of Parliament. If we are not able to attract the intellectual people, we cannot serve the country. We will be putting back the clock by not attracting the intellectual people to become Members of Parliament or of legislatures. Therefore, to attract the intellectual people, meritorious people, honest and good people, the best way is to provide all facilities to them.

Even the executive and the officers are given all the facilities. We do not mind. This is a country of Gandhi. We do not feel insulted also. But that should not be done in a way that the officers will look down upon us. We do not look down upon them; we do not say that they should be put below us. But the question is: What should they co nceive of us? What is the respect they should have for a Member of Parliament ? My hon. friends on the other side said that we are look upon because we are crossing the floor, by going from one party to another party. Of course, this is not relevant here. I leave it to them. As you said, Sir, it may be a defection from one party or affection for another party. I leave it to my friends to do that regularly. I do not want to comment on that also. It is an irony of fact that the Members who oppose the Bill, also get the higher salary when the Bill is passed. I request the House that the minimum facilities should be given to the Members of Parliament.

With these words, I support the Bill. I thank you very much for kindly having afforded me the opportunity to speak.

श्री राम लाल राही (मिसरिख) : उपाध्यक्ष महोदय, इस सदन के सम्मानित सदस्य ने सांसदों के वेतन भत्ते तथा सुविधाओं के सम्बन्ध में जो बिल पेश किया है, इस से पहले भी हमारे डांगा साहब ने इस बिल को पेश किया था। उस पर बहस भी हुई थी और आज फिर इस बिल पर चर्चा हो रही है। एक सम्मानित सदस्य यहां बोल रहे थे, मुझे उनका नाम भूल गया है, उनका एक वाक्य मुझे बहुत पसन्द आया—वेतन भत्ते तथा सुविधाओं के बारे में भी हम अपने को पक्ष और विपक्ष का समझ कर बहस में शामिल होते हैं और औचित्य को ध्यान में नहीं रखते हैं। मैं भी उन लोगों से निवेदन करना चाहता हूं—जो इस के विरोध में बोले हैं। उन्होंने एक बात कही है कि इस से सदस्यों का सम्मान घट जाता है। मैं ऐसा नहीं मानता हूं कि सदस्यों का सम्मान वेतन भत्ता लेने से या सुविधायें प्राप्त करने से घटता है। सदस्यों का सम्मान तो उनके कार्यों से घटता है, वे जो काम करते हैं जो अपने चरित्र को सम्भाल कर नहीं चलते हैं उससे घटता है। गांधी जी जिस ज़माने में थे और जब आज़ादी की लड़ाई के लिये उन्होंने पार्टी का गठन किया था, आज़ादी की लड़ाई के लिये लोगों को

जुटाया था, उस ज़माने में जो लोग राजनीति में आगे थे, उनको छोड़ कर कितने सदस्य साफ़-सुथरे थे। क्या हम इस पर विचार कर सकते हैं और कह सकते हैं कि उन के ज़माने का चरित्र आज रह गया है। अगर आज हमारी साख गिरी है तो उस का कारण यह नहीं है कि हम को वेतन भत्ता मिलने लगा है, उसका कारण यह है कि जगह-जगह पर हम अनैतिक कार्यों में शामिल होते हैं। *

मैं तो आप को बतलाना चाहूंगा—मैंने विधायकों को देखा है, संसदों को देखा है– "इस तरह से चरित्र गिर रहा है। इस के कारण राजनीतिक क्षेत्र में काम करने वाले लोगों को मर्यादा नहीं मिल पा रही है। मैं वेतन भत्तों और सुविधाओं के बारे में कहना चाहता हूं—टेलीफोन की सुविधा है, मैंने अपना पिछला टेलीफोन का बिल देखा—ता० 16-8-1982 से 16-10-1982 तक का बिल 3634 रुपये का आया, यह दो महीने का मेरे घर का बिल है। मालूम होता है कि बिरला या टाटा का कोई कारखाना चल रहा है, जिस में कलकत्ता, लन्दन और दुनिया भर से बात करनी पड़ती है। कहां से इतना बिल आयेगा ? मैं जानता हूं फर्जी बिल बना है, लेकिन अब बना है तो देना पड़ेगा। इस के बाद घर का टेलीफोन का एक पैसा अदा नहीं किया है। यदि मैं हिसाब लगाऊं तो 15 हज़ार रुपये से ऊपर तो घर का टेलीफोन का बिल हो जाता है। यह क्या सुविधा है, कैसी सुविधा है ? आप जरा हिसाब लगायें हम को कितनी तनख्वाह मिलती है—डेढ़ हज़ार रुपया भत्ता और एलाउन्स मिला कर दिया जाता है, जिसमें 400-500 रुपया पानी, बिजली, मकान का कट जाता है, किसी को 800, किसी को 900 या किसी को 1100 से ज्यादा नहीं दिया जाता है। अब अगर दो महीने में चार हजार रुपया टेलीफोन का देगा तो फिर कैसे हम कार्य कर सकेंगे ?

एक ज़माना था, जब रजवाड़े यहां आ कर बैठते थे, लेकिन अब डेमोक्रेसी है, लोकतन्त्र है। यहां एक किसान का बेटा, जिस के पास दो बीघा ज़मीन है वह भी चुन कर आता है और एक छोटा दुकानदार भी आता है। जब दुकानदार आता है तो उसे दुकान बन्द करनी पड़ती है। उसे राजनीतिक क्षेत्र में, सामाजिक क्षेत्र में काम करने का शौक है, तो क्या इस के मायने यह है कि इस शौक के पीछे वह अपने बच्चों को मार दे ? अपने बच्चे को कुछ न दे। इसके लिए तो उसे सोचना ही पड़ेगा। अगर उसे सेवा के बदले में गलत तरीके से काम करना पड़े तो मैं इसे अच्छा नहीं मानता। मैं तो समाज में काम करता हूं, मैं जानता हूं कि कितनी कठिनाई होती है।

अब मुझे टाइपिंग पूल में जाना पड़ता है। मैं वहां गया था। मैंने वहां पांच लेटर लिखवाये और मुझे बार बार वहां से लौटना पड़ा। आज तीसरे दिन 12 बजे मुझे वे मिल पाये। मैं आपको ईमानदारी के साथ कहना चाहूंगा कि करीब डेढ़ महीने की चिट्ठियां मेरे पास पड़ी हैं। पांच सौ चिट्ठियां मौजूद हैं। मैं उनका जवाब भी नहीं दे सका हूं। यह कठिनाई है। अगर इनके लिए एक बाबू की मांग की जाती है, टाइपिस्ट की मांग की जाती है तो इसमें क्या बुराई है ? क्या यह मेरे लिये जरूरी नहीं है। क्या यह जनता की सेवा के लिए जरूरी नहीं है ? हम कैसे अपना रोजाना का काम कर पायेंगे ? कैसे

* Expunged as ordered by the Chair.

हम अपनी चिट्ठी-पत्रियों का निबटारा कर पायेंगे ? इसलिए यह आवश्यक है कि हमें टाइपिस्ट या स्टेनो दिया जाए। यह बहुत अच्छी बात होगी।

भाई साहब ठीक कह रहे थे। मैं तो पहले से यह महसूस करता था। उपाध्यक्ष महोदय, हम अपने राज्य में जाते हैं, अपने क्षेत्र में जाते हैं। क्षेत्र में बी० डी० ओ० साहब कार में बैठे चले जा रहे हैं, हम खरामा-खरामा पैदल चले जा रहे हैं क्योंकि हमारे पास कोई साधन नहीं है। हमको इतना वेतन नहीं मिलता कि हम अपना साधन रख सकें। अब हमारे क्षेत्र में सूखा पड़ा है, कोई उत्पीड़न है, कहीं साम्प्रदायिक दंगा हो गया है, उसके लिए संसद् सदस्य अगर चाहे कि वह अपने क्षेत्र का दौरा करे और उनके लिए उसको वाहन न दिया जाए तो वह कैसे जनता का काम कर सकेगा। अगर हमारा परिवार उस पर घूमें, अगर हमारे बच्चे सैर करें, कश्मीर की यात्रा करने जायें तो और बात है। नहीं तो ऐसा नहीं होना चाहिए कि उसे ऐसे साधनों से वंचित रखा जाए कि वह संसद् सदस्य ठीक तरह से अपने कर्त्तव्य का पालन भी न कर सके, जनता की अधिक से अधिक सेवा भी न कर सके।

अभी चर्चा हुई कि देश में गरीबी है, भुखमरी है। देश में लाखों लोग गरीब हैं, बेकार हैं इसलिए हम को सुविधायें नहीं दी जानी चाहिए। मैं तो कहता हूं कि सरकार अंधी है। इसको दिखाई ही नहीं पड़ता है। इसलिए इस बात की जरुरत है कि हमको सुविधाएं और साधन मिलें। हम अपने-अपने क्षेत्र में जाएं और वहां का दौरा करें और वहां की हालत देख कर अपनी सरकार को बताएं।

अभी पिछले महीने में 5 से 11 तक अपने क्षेत्र के अन्दर था। मैंने वहां पैदल यात्रा की थी। मैं आपको कहना चाहता हूं कि मेरे जिले के अन्दर गोमती नदी के किनारे ऐसे सैकड़ों गांव हैं जिनमें 90 फीसदी लोगों के घरों में अनाज नहीं है, वे भुखमरी के शिकार हैं। सरकार ने उन लोगों की हालत नहीं देखी है। अगर मेरे पास साधन होता तो मैं वहां जल्दी पहुंचा होता और बहुत पहले आपको वहां की स्थिति बताता। इसलिए हमें इन सुविधाओं की आवश्यकता है।

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Mr. Deputy-Speaker, Sir, I appreciate the hon. Members' clear intention of maintenance of high character and integrity in public life. At the same time, expression has been given by almost all hon. Members to the difficulties faced by them in discharging their duties either in relation to their constituencies in particular or in relation to the country in general. Sir, already the recommendations of the Joint Committee on Members' Salaries and Allowances have been sent to the Finance Ministry for their concurrence.

18.00 hrs

Certain recommendations in the last winter session have already been approved by this august House – e.g. for travelling of spouse from the usual place of residence of the hon. Member to Delhi during the session and to take her back by air and also to provide first class travel facility to the person accompanying the hon Member and also to increase the mileage from Re. 1 to Rs. 1.30.

There are certain other recommendations which are now with Finance Ministry for their active consideration. Soon after they are considered, the Parliamentary Affairs

Minister will come forward to this august House. . . .

MR. DEPUTY SPEAKER : He is also sitting there.

SHRI MALLIKARJUN : In the light of these, I request the hon Member to kindly withdraw his Bill.

MR. DEPUTY SPEAKER : Mr. George Joseph Mundackal, there is a request to withdraw the Bill.

SHRI GEORGE JOSEPH MUNDACKAL (Munattupuzha) : Some hon Members have said that have millions of people living below the poverty line. But they are always arguing for the increase of DA and all those things for the employees who are getting Rs. 2000 and 3000 rupees salary per month. I am not worried about it. About travelling, in my constituency there is not a single railway line. Do you want me to go by bullock cart ? Of course, I have got a railway pass in my pocket. . .

MR. DEPUTY-SPEAKER : If you start in a bullock cart, when your term is over, you will reach your constituency. . . . (*Interruptions*)

SHRI GEORGE JOSEPH MUNDACKAL : I have requested only for minimum facilities to MPs for serving their constituency and for serving the people and I am pleading for all the MPs— so that they can honestly and effectively serve their constituencies. Anyway, as the Government is already seized of the matter, I am not pressing.

Sir, I beg to move for leave to withdraw the Bill further to amend the Salary, Allowances and Pension of Membrs of Parliament Act, 1954.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to withdraw the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act. 1954."

The motion was adopted.

SHRI GEORGE JOSEPH MUNDACKAL : I wtihdraw the Bill.

18.03 hrs.

HALF-AN-HOUR DISCUSSION

SUPPORT PRICE FOR WHEAT

MR. DEPUTY SPEAKER : Now we take up the Half-an-hour discussion on support price of wheat.

Shri H. N. Bahuguna : I think the hon. Members will make it really an half-an-hour discussion.

श्री हेमवती नन्दन बहुगुणा (गढ़वाल) : उपाध्यक्ष जी, बड़े महत्वपूर्ण प्रश्न पर आज आधे घण्टे की बहस चल रही है। सच बात तो यह है कि पूरे दिन भर की या कम से कम दो दिन की बहस होनी चाहिए थी क्योंकि यह बहस एक मूल सवाल के साथ जुड़ी हुई है। एक प्रश्न इस सदन में हुआ था कि गेहूं का दाम कब अनाऊंस होगा ? उसी प्रश्न को लेकर आज यह चर्चा चल रही है। तब मंत्री जी ने कहा था कि जल्दी करेंगे और अब मंत्री जी ने इस सदन में गेहूं के दाम एलान किए हैं। इस संबंध में मुझे कुछ बातें कहनी हैं। समय बहुत कम है इसलिए मोटे-मोटे पाइन्ट ही बोल देता हूं।

पहली बात यह है कि जिस दल में माननीय मंत्री जी अब हैं उस दल का जो भूतपूर्व बुनियादी दल है जिसके आदि पुरुष प्रो० रंगा साहब यहां बैठे हुए हैं, इन सब ने भारत की जनता से वायदा किया था जिसमें थोड़ा बहुत मेरा भी हिस्सा रहा है कि सरकार खेत की पैदावार के दाम फसल बोने से पहले एलान करेगी। क्या यह सरकार किसी भी तारीख में उस वायदे को पूरा करेगी या नहीं करेगी, यह मैं जानना चाहता हूं। मुझे खुशी इस बात की है कि इस कुर्सी पर माननीय स्पीकर साहब की वजह से जब 204 नम्बर के सवाल पर